



**ORDER (ORAL)**

(24.08.2017)

**Satish K. Agnihotri, CJ**

1. The application, being I.A. No.2/2017, is filed to take on record the corrigendum dated 29.06.2017 to Notice No. 152/SPSC/Exam/2016 dated 17.08.2016.
2. It is ordered.
3. Mr. U.P. Sharma, learned Counsel for the Petitioners, on instructions, submits that in view of the issuance of corrigendum dated 29.06.2017 to Notice No.152/SPSC/Exam/2016 dated 17.08.2016, the relief, sought for in this petition, does not survive as the same is already granted to the petitioner.
4. Mr. Karma Thinlay, learned Senior Government Advocate, concurs with the submission.
5. Resultantly, nothing survives for adjudication and the petition has become infructuous.
6. Accordingly, the petition is dismissed as having been infructuous. No order as to costs.

**Chief Justice**  
**24.08.2017**

pm Approved for Reporting : Yes/~~No.~~  
Internet : Yes/~~No.~~